

The Lt. Governor represents the Central Government in Union territories and, therefore, has been given powers. The Governor also represents the Central Government but Governors have no other powers under the Constitution as Lt. Governors have. If my hon'ble friend refers to the Lt. Governor's powers under the Union Territories Act then he will find that there is a difference and this is what we are examining. All the legal aspects will be looked into when the report comes here. Then we will be in a position to give our definite views.

14.28 hrs

MATTERS UNDER RULE 377

(i) REPORTED RETURN OF CHINESE TRAINED UNDERGROUND GUERRILLAS

MR. DEPUTY-SPEAKER: Now, we will take up matters under Rule 377. Mr. Venkatasubbiah

SHRI A BALA PAJANOR (Pondicherry): Mr. Deputy Speaker, I will hardly take one minute. Please allow me. I am the only member coming from that area.

** (Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record. I have already called Mr. Venkatasubbiah to raise a matter under Rule 377. I cannot make an exception. If I make an exception in your case then I will have to make exception in other cases. I know your interest in the matter but I cannot transgress the rules of the House. Please take your seat.

SHRI P VENKATASUBBIAH (Nagpur): Sir, it is stated that in

1976 a group of about 26 youths had crossed over to Tibet under the leadership of one Shri Vishweshwar to take training in guerilla warfare. They were all Mesties (Non-tribal Manipuris), some of whom are believed to have returned here some time ago with the intention to create panic and disrupt the law and order situation 'to popularise their demand for an independent Manipur'. The statement of the Education Minister of Manipur is that the recent murders of Policemen and looting of a bank in Manipur are no less crimes. Their nature indicated the hand of an organised group which needed both arms and money. The killing of two policemen in Imphal with the obvious purpose of taking away arms, the looting of a bank in the town immediately thereafter, and the subsequent killing of two more riflemen near the Burma border, which was the point of crossing over to the other side by the underground elements, could well be linked up.

MR. DEPUTY-SPEAKER Dr. Vasant Kumar Pandit—not here. Shri Nathu Singh.

(ii) REPORTED LOSS OF LIFE AND PROPERTY CAUSED BY FLOODS IN SOME DISTRICTS OF RAJASTHAN

“ जी भाइ लिल (बीसा) उपायवाक महोदय, मैं आप की अनुमति से नियम 377 के तहत निम्नलिखित मामला सदन में उठाना चाहता हूँ।

राजस्थान भारत का वह अभागा प्रदेश है जहाँ कभी सूखा, कभी बाढ़, कभी अकाल आदि पड़ते ही रहते हैं। पिछले कई वर्षों से यहाँ बाढ़ आ रही है। कई जिले बाढ़ से अत्यधिक प्रभावित होते हैं। लेकिन आज तक यहाँ कोई भी उल बाढ़ का स्थायी हल नहीं